

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1847

ANSWERED ON:09.03.2010

VIOLENCE IN MUMBAI

Acharia Shri Basudeb;Anandan Shri K.Murugesan;Botcha Lakshmi Smt. Jhansi;Gulshan Smt. Paramjit Kaur;Rajesh Shri M. B.;Singh Dr. Raghuvansh Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of threatening, intimidation, disruption, mortification and violence in general and against North Indians in particular by certain political parties in the city of Mumbai;

(b) if so, the details thereof;

(c) the details of the action taken in this regard including the number of cases registered and persons arrested;

(d) whether the Union Government has monitored the situation and issued any advisory to the State Governments in this regard including imposing a ban on such political parties; and

(e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a) to (c): Agitations against North Indians in general and the people from U.P. and Bihar staying in Mumbai in particular on different issues at different times, have been made by a regional political party. However, the police took stringent preventive actions as well as legal action against workers of the said regional party. Law and order being a State subject the details of cases of preventive detention and criminal cases lodged are not held centrally by the Union Government.

(d) & (e): "Public Order" being State subject, as per the Constitution, it is primarily the responsibility of the State Government to maintain law and order in their States. However, the Ministry of Home Affairs remained in constant touch with State Government, and the State Government were advised from time to time to take all precautionary and preventive measures to maintain law and order in the State. Some companies of the Central Para-military forces were also provided to the State Government to assist its efforts in the maintenance of law and order in the State.